Artificial recharging of ground water

†538. SHRI DHIRAJ PRASAD SAHU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government has asked to make projects for artificial recharging of ground water, revival of tanks/ponds, etc.;

(b) if so, the details thereof;

(c) whether Government proposes to finance the implementation of these schemes;

(d) if so, the details thereof along with the amount allocated/released for this purpose;

(e) whether Central Water Commission (CWC) and Central Ground Water Board have also made and implemented any scheme for artificial recharging of ground water in certain areas of Jammu and Kashmir;

(f) if so, the details thereof; and

(g) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Yes, Sir.

(b) Government of India has sanctioned schemes namely Demonstrative Projects on Rain Water Harvesting and Artificial Recharge to Ground Water under Ground Water Management & Regulation, Artificial Recharge of Ground Water through Dugwells and Repair, Renovation and Restoration (RRR) of Water Bodies. The schemes have an outlay of Rs. 100 crore, Rs. 1798.71 crore and Rs. 2750 crore respectively. RRR of Water Bodies has two components (i) one with external assistance with central outlay of Rs. 1500 crore, and (ii) the other one with domestic support with central outlay of Rs. 1250 crore. States may take up the projects with funding under external assistance, wherein 75% of external loan is taken by the concerned States and is to be repaid by them. The balance 25% loan is taken by the Government of India and passed on to the States as grant. Agreements with the World Bank have been signed.

By the State Governments of Tamil Nadu, Andhra Pradesh, Karnataka and Orissa for funding under this scheme. Under the scheme with domestic budgetary support, the cost of projects benefitting special category States and drought prone/tribal/naxal affected areas of non-special category States is borne in the ratio of 90:10 (centre: state) and in remaining areas in the ratio of 25:75 (centre: state).

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†Original notice of the question was received in Hindi.

(c) and (d) Under the Scheme for RRR of Water Bodies with domestic support, an amount of Rs.146.16 crore was released as central assistance to the States of Karnataka and Orissa during the year 2009-10 and "Demonstrative Projects on Rain Water Harvesting and Artificial Recharge to Ground Water" an amount of Rs. 25.06 crore was sanctioned to the States of Kerala, Punjab, Arunachal Pradesh, West Bengal, Tamil Nadu, Uttar Pradesh, Madhya Pradesh, Karnataka and Andhra Pradesh.

(e) to (g) Proposal from Government of Jammu & Kashmir or from Central Organisations under the scheme Ground Water Management and Regulation have not been received as per approved guidelines in the Ministry of Water Resources. However, during IX Plan, 8 projects were implemented in Jammu, Kathua and Udhampur districts under the central sector scheme of "Study of Recharge to Ground Water".

Disputed water projects

†539. SHRI ANIL MADHAV DAVE:
SHRI SHREEGOPAL VYAS:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of the water projects having dispute with Pakistan;

(b) the role of the international treaty in it;

(c) whether there is provision to review the treaty, if so, on which matters;

(d) whether there is any proposal to do so; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) Pakistan has raised dispute under the provisions of Indus Waters Treaty 1960 on the construction of Kishenganga Hydroelectric Project by India in Jammu and Kashmir and has initiated Court of Arbitration Proceedings.

(c) The Treaty provides for its provisions to be modified/terminated by a duly ratified Treaty concluded for that purpose between the two Governments, in either case.

(d) No, Sir.

(e) Does not arise.

River dispute between Goa and Karnataka

540. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of WATER RESOURCES be pleased to state:

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†Original notice of the question was received in Hindi.